

Through Fax / email

(J.H.C. Sch. 1-7)

From :

Nalin Kumar

Member Secretary, SCMS
High Court of Jharkhand,
Ranchi.

Office: 0651-2480307
Fax No.: 0651-2481116

Letter No. 07 /SCMS
Dated : 05 /01/2018

To

All the Principal District & Sessions Judges of the State
including the Judicial Commissioner, Ranchi.

Sub:-Schedule/Programme of Video-Conferencing for the Calendar Year, 2018.

Sir,

The Court has been pleased to approve schedule/programme of Video-Conferencing for the calendar year, 2018 which is as under:-

| Sl. No. | Name of the Judgeships | Dates of Video-Conferencing 1 st Round | Dates of Video-Conferencing 2 nd Round |
|---------|--|--|--|
| 1. | Ramgarh / Koderma / Jamtara / Khunti / Daltonganj | 25.01.2018 | 21.06.2018 |
| 2. | Pakur / Simdega / Sahibganj / Giridih / Gumla | 15.02.2018 | 19.07.2018 |
| 3. | Chaibasa / Chatra / Godda / Seraikella / Lohardaga / Dumka | 15.03.2018 | 16.08.2018 |
| 4. | Hazaribagh /Latehar /Garhwa / Deoghar | 05.04.2018 | 13.09.2018 |
| 5. | Dhanbad / Jamshedpur | 26.04.2018 | 04.10.2018 |
| 6. | Ranchi /Bokaro | 10.05.2018 | 13.12.2018 |

In this regard, certain guidelines are stipulated hereunder for the Judgeships:-

1. to furnish a photocopy of judgment (one each of civil & criminal nature in Legal size paper) of all the Judicial Officers posted at the Judgeship at least 20 days before the scheduled date of Video-conferencing to this court by special messenger without fail.
2. to furnish updated status of 20 oldest cases (Judgeship-wise & Court-wise) at least 20 days before the scheduled date of Video-conferencing to this court.
3. to furnish institution, disposal & pendency of cases on or before 7th of every month in the format enclosed at **Annexure-A and B.**
4. the soft copy (in excel sheet editable copy) of information at sl. No. 2 & 3 may be furnished to this Court vide the email-ID of the Court Managers of the High Court.
5. All the aforesaid information must be endorsed by the concerned Presiding Officer & forwarded by the Principal District & Sessions Judge/Judicial Commissioner.

You are, therefore, requested to take necessary steps for arrangement of video-conferencing in your respective judgeships as per the aforesaid schedule/programme in co-ordination with the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi and also to ensure strict compliance of the above directions of the Court.

Yours faithfully,


Member Secretary, SCMS

PO WISE INSTITUTION, DISPOSAL and PENDENCY

Judgeship-

Nature- CIVIL

| Sl No. | Name and Designation of the Officer | INSTITUTION through | | Transferred to other Court | DISPOSAL | | | | | | | PENDENCY | | | | | | |
|--------|-------------------------------------|---------------------|-----------|----------------------------|----------|----------|---------|-------|-----------|-------------|-------|----------|---------|----------|---------|-------|--|--|
| | | Filing | Receiving | | AGE WISE | | | | Contested | Uncontested | TOTAL | ADR | 0-5 Yrs | 5-10 Yrs | >10 Yrs | Total | | |
| | | | | | 0-5 Yrs | 5-10 Yrs | >10 Yrs | Total | | | | | | | | | | |
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Note- The information must be in accordance with report sent/uploaded to Hon'ble the Supreme Court

| PO WISE INSTITUTION, DISPOSAL and PENDENCY | | | | | | | | | | | | | | | | |
|--|-------------------------------------|---------------------|-----------|----------------------------|----------|----------|---------|-------|-----------|-------------|-------|----------|---------|----------|---------|-------|
| Judgeship- | | | | | | | | | | | | | | | | |
| Nature- CRIMINAL | | | | | | | | | | | | | | | | |
| Sl. No. | Name and Designation of the Officer | INSTITUTION through | | Transferred to other Court | DISPOSAL | | | | | | | PENDENCY | | | | |
| | | Filing | Receiving | | AGE WISE | | | | Contested | Uncontested | TOTAL | ADR | 0-5 Yrs | 5-10 Yrs | >10 Yrs | Total |
| | | | | | 0-5 Yrs | 5-10 Yrs | >10 Yrs | Total | | | | | | | | |
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Note- The information must be in accordance with report sent/uploaded to Hon'ble the Supreme Court